

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 8141 of 2021

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Babul Singh @ Raj Hansh Kumar @ Babul Singh @ Rajhans

... .. Petitioner

Versus

The State of Jharkhand

... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. S. P. Roy, Advocate

For the Opposite Party : Mr. Shekhar Sinha, P.P.

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2/08.09.2021 Heard the parties.

The petitioner is an accused in connection with Godda (Town) P.S. Case No. 54 of 2021.

It has been alleged that the son of the informant was abducted and a ransom of Rs. one lac was demanded.

The petitioner was initially implicated on the confession of Shivnandan @ Shibu Sharma. Subsequently, the victim was recovered and he has identified the petitioner in the T.I.P.

Regard being had to the above, I am not inclined to allow this application and the same is hereby rejected at this stage.

(Rongon Mukhopadhyay, J)